

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. NO: 199

T.A. NO: 81/87

DATE OF DECISION 10.6.1992

SHRI LALAGI SOLANKI Petitioner

NONE FOR THE APPLICANT Advocate for the Petitioners

Versus

DY. DIRECTORS OF EDUCATION Respondent

Panji and ors.

None Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE S.K.DHAON, Vice-Chairman

The Hon'ble Mr. M.Y.PRIOLKAR, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

guy
(S.K.DHAON)
Vice-Chairman

mbm*

(S)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

TRANSFER APPLICATION NO: 81/87

Shri Lalaji Manji Selanki,
residing at Chogla, Dist. Diu.Applicant

V/s

Dy. Director of Education
Panji and others.Respondents

CORAM : HON'BLE JUSTICE MR.S.K.DHAON, Vice-Chairman.
HON'BLE MEMBER SHRI M.Y.PRIOLKAR, MEMBER(A)

Appearance

None for the applicant

None for the respondents.

ORAL JUDGEMENT

10TH JUNE 1992

(PER : S.K.DHAON, Vice-Chairman)

In pursuance of order dated 20th February 1992
the notices were sent to the applicant on 6th March 1992.
The office note indicates, that the applicant was duly
served with the notices on 24th March 1992. We have
examined the order sheet, which indicates, that the
applicant has received the notice on the said date.

sy The applicant is not present. We ~~make~~ note that the
applicant was also absent on the earlier dates. This
sy petition is dismissed ⁱⁿ for default ~~for~~ ^{of} non appearance.

sy
(M.Y.PRIOLKAR)
MEMBER(A)

sy
(S.K.DHAON)
Vice-Chairman